

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

M.A No. - 139 of 2024

IN

O.A. NO. -322 of 2022

IN THE MATTER OF

Ranjan Kumar Prasad

....APPLICANT

VERSUS

The State of Bihar &ors.

.... RESPONDENTS

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Sl. No. 2552 Date 20/5/26

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**ACTION TAKEN REPORT ON BEHALF OF MEMBER SECRETARY,
BIHAR STATE POLLUTION CONTROL BOARD.**

I, Neeraj Narayan, aged about 40 years, Son of Late Narayan Sharma, Resident of C-41, Housing Colony, Kankarbagh, Near Tempo Stand, P.S.- Patrakar Nagar, Patna- 800020, do hereby solemnly affirm and State as follows:

1. That I am posted as Member Secretary, Bihar State Pollution Control Board, Patna and as such I am well aware of the facts and circumstances of the present matter. I am competent and duly authorized to swear the present affidavit.

Neeraj Narayan who is identified by Advocate, A.K. Singh solemnly affirmed by Advocate, A.K. Singh his affidavit apart from this nothing, ... stamp, ... etc. 1/5 3 is Subrule ... State of Bihar



2. That the instant application has been registered on the basis of a letter petition filed by Mr. Ranjan Kumar, wherein it has been alleged that pollution is caused by M/S Ripuraj Agro Pvt. Ltd. in Village:-Amdoei, Distirct- Motihari. It has been further alleged that in the said village main source of income is agriculture and the village is known for its Litchi production, however due to pollution being caused by the aforesaid industry due to fly ash the people of the village are suffering from breathing problem and also loss of agriculture produces.

3. That the instant matter was last heard on 13.12.2024 where the Hon'ble Tribunal in view of the averments made in in the counter vide its order dated-13.12.2024, further directed to Bihar State Pollution Control Board to look into matter and verify the factual position regarding disposal of ash and hazardous waste in accordance with law and regarding encroachment upon and discharge of effluent in pond by the project proponent, conduct water balance/audit and take appropriate action by Issuance of requisite directions regarding safe disposal of ash and hazardous waste, also removal of ash dumped in open places, removal of encroachment if any made by the project proponent on the pond and compliance with EC



and CTE/CTOS conditions regarding disposal of ash and reuse of treated water by the project proponent.

4. That in compliance with the order of the Hon'ble NGT dated- 13.12.2024 in M.A. No.139/2024 in O.A. No. 322/2022 and Board's letter no. P/Legal 01-179/2024/54, dated-17.01.2025, the unit was inspected on 09.04.2025.
5. That the unit was inspected by the Officials of the State Board on 09.04.2025 and the following was noted:-
 - a. The fly ash/boiler ash is collected in wet condition through mechanical dust collector (multi-cyclone) and is used for land filling of low laying area and by farmers as manure. The boiler ash is provided by the project proponent on the request of the concerned person and record in this regard is maintained;
 - b. There is a low laying area, so called pond, full of water hyacinth beside the premises of the unit. The premises of the unit is having well defined pucca boundary wall;
 - c. The treated effluent is stored in the pucca tank and is used in various activities in the plant viz. construction activities, floor washing, dust suppression, gardening, ash



quenching etc. There was no any discharge outlet towards the pond full of water hyacinth;

- d. The water is used for industrial and domestic purposes. Industrial water is required in soaking, steaming and dryer. The steam required in dryer is re-circulated to boiler as condensate water for reuse. Approximately 40% of the boiler feed water as steam is absorbed/consumed in soaking and steaming. The remaining 60% steam is used in dryer and collected back as condensate in boiler for reuse. Considering 02 KLD boiler blow down, 03 KLD evaporation loss and 135 KLD recycled condensate water, fresh water requirement as make up water for industrial purposes is approximately 97 KLD (92+2+3 KLD). The water is used for industrial and domestic purposes. Industrial water is required in soaking, steaming and dryer. The steam required in dryer is re-circulated to boiler as condensate water for reuse. Approximately 40% of the boiler feed water as steam is absorbed/consumed in soaking and steaming. The remaining 60% steam is used in dryer and collected back as condensate in boiler for reuse. The water balance is hereunder:-



Particular	Boiler Feed Water	Water consumption/requirement (in KLD)	Water Recycled as condensate to boiler
Boiler feed water on 100% boiler efficiency (16TPH), Max.	256 KLD	-	-
Boiler feed water on 90% boiler efficiency, Max.	230 KLD	-	-
Process water (soaking & steaming)	-	Unit-I: 30.66 KLD Unit-II: 35.04 KLD Unit-III: 26.98 KLD Total:91.98 (Say)92 KLD	-
Dryer		Unit-1: 45.92 KLD Unit-11: 52.48 KLD Unit-111: 39.36 KLD Total: 137.76 KLD (Say) 138 KLD	135 KLD
Total	230 KLD	230KLD	135 KLD

e. The recorded production (90223.81 MT) and fresh ground water from borewell for industrial use (29667.9 KLD) during January, 2024 to January, 2025 as indicates that unit used 0.33 KLD/per MT Rice as specific water consumption;



- f. The boiler ash lifted by local resident on request was found on their land for its filling. Some ash was also found open places in the Bagicha (Mango orchard);
- g. The project proponent is also developing its own land for its warehouse which has significant scope of disposal of ash followed by soil compacting;
- h. This type of industry is not listed in schedule of the EIA Notification and hence environmental clearance (EC) is not applicable for this industry. The Bihar State Pollution Control Board has granted CTOs (Discharge and Emission) for all three (03) units (14 TPH; 16 TPH; and 12 TPH capacity). The validity of the consents are hereunder:-

Unit	Validity
Unit-I (14 TPH capacity)	Up-to 31.05.2027
Unit-II (16 TPH capacity)	Up-to 31.05.2029
Unit-III (14 TPH capacity)	Up-to 09.08.2028



- i. The fly ash is provided to the needy on their request and in this regard record is maintained by the project proponent in compliance with condition of the emission consent;

- j. The treated effluent is reused in the plant in various activities viz. construction activities, floor washing, dust suppression, gardening and ash quenching;
- k. Plantation has been done along the periphery of the plant and project proponent is taking care for its survival;
- l. The deposition of ash on the nearby trees of the Bagicha was not observed during the inspection;
- m. The unit has DG sets and spent oil/used oil is the only hazardous waste which is recyclable in nature by the recyclers;
- n. The air pollution control devices attached with stack to control particulate matter emission was operational;

A copy of the inspection report is annexed and marked as Annexure-1.

- 6. That in compliance with the order of the Hon'ble NGT dated-13.12.2024 in M.A. No.139/2024 in O.A. No. 322/2022 and in view of the observations made in inspection held on 09.04.2025, the unit is directed for the following: -

- a. The unit shall install flow meter at the inlet and outlet of the ETP;



- b. The unit shall collect boiler ash from the open places in the Bagicha (Mango orchard) outside the premises and ensure its disposal in its own land and for land filling followed by soil compacting within 10 days;
- c. The unit shall not provide the boiler ash to any outside person till, it has scope of land filling in its own land being developed for warehouse having boundary wall. The boiler ash may only be provided to outsider on their request for land filling or its use as manure once there is no scope of land filling in the premises of project proponent.

A copy of the direction made to the Unit dated 17.04.2025 is annexed and marked as Annexure-2.

7. That I have gone through the contents of the report and understood the same and the annexure is true copy of its

original.
 I being the deponent signed
 who has signed in my presence
 ASINGH, AL

(Signature)
 (Neeraj Navayan)
 DEPONENT
 19/5/2025

VERIFICATION

Verified at Patna on 19th day of May, 2025, that the averments made in the present affidavit are true and correct to the best of my knowledge and



information derived from records of the matter and Annexures are true copy of the original, no part of it is false and nothing material has been concealed therefrom.

Neeraj
(Neeraj Narayan)
DEPONENT
19th of May 2025.





भारतीय विशिष्ट पहचान प्राधिकरण

भारत सरकार

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E-Aadhaar Letter

नामांकन क्रमांक/Enrolment No.: 2017/95093/29665

Neeraj Narayan (नीरज नारायण)

सूचना

S/O: Lal Narayan Sharma, c-41, housing colony,
kankarbagh, near tempo stand, Sampatchak, Patna,
Bihar - 800020

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- पहचान का प्रमाण ऑनलाइन ऑथेंटिकेशन द्वारा प्राप्त करें।
- यह एक इलेक्ट्रॉनिक प्रक्रिया द्वारा बना हुआ पत्र है।

Date: 19/12/2014

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नीरज नारायण
Neeraj Narayan
जन्म तिथि/ DOB: 27/07/1984
पुरुष / MALE



पता:

संबोधित: लाल नारायण
शर्मा, सी-41, हाउसिंग
कॉलोनी, कंकडबाग, टेम्पो
स्टैंड के पास, सम्पतचक,
पटना,
बिहार - 800020

Address:
S/O: Lal Narayan Sharma, c-41,
housing colony, kankarbagh, near
tempo stand, Sampatchak, Patna,
Bihar - 800020



आधार-आम आदमी का अधिकार

Aadhaar-Aam Admi ka Adhikar

Inspection report of M/s Ripuraj Agro Pvt. Ltd., Vill-Amodei, Anchal-Ramgarhwa, Dist-East Champaran.

1. The unit was inspected on 09.04.2025. Sri Awadhesh Kumar, Plant Manager was present during the inspection.
2. The Hon'ble NGT, PB, New Delhi Registered Miscellaneous Application No. 139/2024 in O.A. No. 322/2022 based on the application/petition submitted by Rajan Kumar Prasad dated-14.03.2022 by e-mail.
3. The applicant has alleged that air and water pollution is caused by M/s Ripuraj Agro Pvt. Ltd., Vill-Amodei (Sobha Tola), Dist-East Champaran by emission of fly ash spreading over the residential houses and trees in the village posing health hazard and encroachment upon and discharge of untreated effluent in this pond resulting in foul smell.
4. The Hon'ble NGT vide its order dated-10.05.2022 constituted a Joint Committee of State Pollution Control Board and District Magistrate, Motihari (East Champaran) and directed to verify the factual position, look into the grievances of the applicant and take remedial action in accordance with law following due process within one month from the date of receipt of a copy of this order.
5. The order of the Hon'ble NGT dated-10.05.2022 for some reason was not in the knowledge of the State Pollution Control Board and therefore the direction of the Hon'ble NGT order dated-10.05.2022 could not be complied with. The Bihar State Pollution Control Board has tendered unconditional apology for the inconvenience caused to the Hon'ble NGT in light of non-compliance.
6. The Hon'ble NGT further vide its order dated-25.11.2024 granted an opportunity and directed Bihar State Pollution Control Board and District Magistrate, East Champaran to comply with order dated-10.05.2022 and submit report within two weeks.
7. The Joint Committee of Bihar State Pollution Control Board & District Magistrate, East Champaran inspected the unit on 08.12.2024 and submitted its report on the factual position.
8. The Hon'ble NGT vide its order dated-13.12.2024, further directed to Bihar State Pollution Control Board to look into matter and verify the factual position regarding disposal of ash and hazardous waste in accordance with



law and regarding encroachment upon and discharge of effluent in pond by the project proponent, conduct water balance/audit and take appropriate action by issuance of requisite directions regarding safe disposal of ash and hazardous waste, also removal of ash dumped in open places, removal of encroachment if any made by the project proponent on the pond and compliance with EC and CTE/CTOs conditions regarding disposal of ash and reuse of treated water by the project proponent.

9. M/s Ripuraj Agro Pvt. Ltd., is producing steamed rice through three (03) units (Unit-I: 14 TPH; Unit-II: 16 TPH; and Unit-III: 12 TPH). The units operate in two (02) shifts (16 hours) and hence has capacity to produce steamed rice, commonly known as parboiled rice approximately 336 MT/day from the paddy 672 MT/day (42 MT/hrs x 16 hrs) as raw material. The average recorded production of rice during 2024 was only 282 MT/day.
10. The unit has common utilities such as boilers (16 TPH & 10 TPH), ETP, borewells for abstraction of ground water, DG sets (500 KVA x 2) with acoustic enclosure, administrative office building etc.
11. There are two stacks attached with paddy husk fired boiler with multi-cyclone as air pollution control devices (ACPD) to control particulate matter emission. A MS stack of 30 meter height with multi-cyclone (APCD) is attached with a paddy husk fired boiler of 16 TPH. Another RCC stack of 30 meter height with multi-cyclone (APCD) is attached with a paddy husk fired boiler of 10 TPH. The unit uses only one boiler and another is kept as standby arrangement. During the inspection boiler of 16 TPH was under operation. Fly ash from the bottom of multi-cyclone is collected in wet condition by providing water sprinkling on the conveyor.
12. The unit uses 33 MT/day paddy husk as fuel for operation of 16 TPH boiler and 21 MT/day paddy husk as fuel for operation of 10 TPH boiler.
13. The unit generates boiler ash approximately 6.27 MT/day during operation of 16 TPH boiler and approximately 4 MT/day during operation of 10 TPH boiler.
14. The manufacturing process for the production of steamed rice commonly known as parboiled rice from the paddy involves cleaning of harvested paddy, soaking, steaming, drying, de-husking, polishing (milling), shorting, grading and packaging.

The soaking helps in softening the husk. The soaked paddy on steaming/cooking gelatinizes the starch and making it harder. It also



enhances the retention of nutrients. Steamed/cooked rice is then allowed for drying through dryer. After drying outer husk is removed using hulling machine leaving behind parboiled brawn rice which on further polishing (milling) produces white parboiled rice (steamed rice). The white rice is then further sorted based on size & quality and packaged accordingly.

15. M/s Ripuraj Agro Pvt. Ltd.(RAPZ) has installed 6 nos. borewells and has obtained permission/NOC for abstraction/withdrawal of 50 m³/day (16000 m³/year) ground water through two (02) borewells from Central Ground Water Authority (CGWA) vide ref. no. CGWA/NOC/IND/ORIG/ 2023/17685, dated-31.01.2023, valid up to 04.12.2025 and 100 m³/day ground water through 04 (four) borewells from CGWA vide ref. no. CGWA/NOC/IND/ORIG/ 2024/19909, dated-16.02.2024, valid up to 15.02.2027. The area is under safe category as per NOC issued by CGWA. The unit has installed flow meters as borewells and one piezometer for measurement of ground water level.
16. The water is used for industrial and domestic purposes. Industrial water is required in soaking, steaming and dryer. The steam required in dryer is re-circulated to boiler as condensate water for reuse. Approximately 40% of the boiler feed water as steam is absorbed/consumed in soaking and steaming. The remaining 60% steam is used in dryer and collected back as condensate in boiler for reuse. The water balance is hereunder:-

Particular	Boiler Feed Water	Water consumption/ requirement (in KLD)	Water Recycled as condensate to boiler
Boiler feed water on 100% boiler efficiency (16 TPH), Max.	256 KLD	-	-
Boiler feed water on 90% boiler efficiency, Max.	230 KLD	-	-
Process water (soaking & steaming)	-	Unit-I: 30.66 KLD Unit-II: 35.04 KLD Unit-III: 26.98 KLD Total: 91.98 (Say) 92 KLD	-

Dryer		Unit-I: 45.92 KLD Unit-II: 52.48 KLD Unit-III: 39.36 KLD Total: 137.76 KLD (Say) 138 KLD	135 KLD
Total	230 KLD	230 KLD	135 KLD

Considering 02 KLD boiler blow down, 03 KLD evaporation loss and 135 KLD recycled condensate water, fresh water requirement as make up water for industrial purposes is approximately 97 KLD (92+2+3 KLD).

17. The recorded production (90223.81 MT) and fresh ground water from berewell for industrial use (29667.9 KLD) during January, 2024 to January, 2025 as indicates that unit used 0.33 KLD/per MT Rice as specific water consumption.
18. The unit has installed an ETP of 300 KLD capacity. The sources of the effluent is mainly domestic waste water, boiler blow down, floor washing effluent. The treated water is used in various activities viz. construction activity, floor washing, dust suppression, gardening, ash quenching etc.
19. The boiler ash collected in wet condition from mechanical dust collector (mutli-cyclones) and is used for land filling of low laying area and by farmers as manure. The boiler ash is provided by the project proponent on the request of the concerned person.
20. **Observations:** The following were observed during the inspection:-
 - a. The fly ash/boiler ash is collected in wet condition through mechanical dust collector (multi-cyclone) and is used for land filling of low laying area and by farmers as manure. The boiler ash is provided by the project proponent on the request of the concerned person and record in this regard is maintained.
 - b. There is a low laying area, so called pond, full of water hyacinth beside the premises of the unit. The premises of the unit is having well defined pucca boundary wall.
 - c. The treated effluent is stored in the pucca tank and is used in various activities in the plant viz. construction activities, floor washing, dust suppression, gardening, ash quenching etc. There was no any discharge outlet towards the pond full of water hyacinth.

- d. The water is used for industrial and domestic purposes. Industrial water is required in soaking, steaming and dryer. The steam required in dryer is re-circulated to boiler as condensate water for reuse. Approximately 40% of the boiler feed water as steam is absorbed/consumed in soaking and steaming. The remaining 60% steam is used in dryer and collected back as condensate in boiler for reuse. Considering 02 KLD boiler blow down, 03 KLD evaporation loss and 135 KLD recycled condensate water, fresh water requirement as make up water for industrial purposes is approximately 97 KLD (92+2+3 KLD). Water balance has been shown above in **Para-16**.
- e. The recorded production (90223.81 MT) and fresh ground water from berewell for industrial use (29667.9 KLD) during January, 2024 to January, 2025 as indicates that unit used 0.33 KLD/per MT Rice as specific water consumption.
- f. The boiler ash lifted by local resident on request was found on their land for its filling. Some ash was also found open places in the Bagicha (Mango orchard).
- g. The project proponent is also developing its own land for its warehouse which has significant scope of disposal of ash followed by soil compacting.
- h. This type of industry is not listed in schedule of the EIA Notification and hence environmental clearance (EC) is not applicable for this industry. Bihar State Pollution Control Board has granted CTOs (Discharge and Emission) for all three (03) units (14 TPH; 16 TPH; and 12 TPH capacity). The validity of the consents are hereunder:-
- | Unit | Validity |
|----------------------------|------------------|
| Unit-I (14 TPH capacity) | Up-to 31.05:2027 |
| Unit-II (16 TPH capacity) | Up-to 31.05.2029 |
| Unit-III (12 TPH capacity) | Up-to 09.08.2028 |
- i. The fly ash is provided to the needy on their request and in this regard record is maintained by the project proponent in compliance with condition of the emission consent.
- j. The treated effluent is reused in the plant in various activities viz. construction activities, floor washing, dust suppression, gardening and ash quenching.

- k. Plantation has been done along the periphery of the plant and project proponent is taking care for its survival.
- l. The deposition of ash on the nearby trees of the Bhagicha was not observed during the inspection.
- m. The unit has DG sets and spent oil/used oil is the only hazardous waste which is recyclable in nature by the recyclers.
- n. The air pollution control devices attached with stack to control particulate matter emission was operational.

21. **Recommendations:** In view of the above facts, the unit may be directed to comply with the following:-

- a. The unit shall install flow meter at the inlet and outlet of the ETP.
- b. The unit shall collect boiler ash from the open places in the Bagicha (Mango orchard) outside the premises and ensure its disposal in its own land and for land filling followed by soil compacting within 10 days.
- c. The unit shall not provide the boiler ash to any outside person till, it has scope of land filling in its own land being developed for warehouse having boundary wall. The boiler ash may only be provided to outsider on their request for land filling or its use as manure once there is no scope of land filling in the premises of project proponent.



(S.N. Thakur)
R.O., Muzaffarpur
BSPCB.



(S.N. Jayaswal)
Scientific Advisor
BSPCB.

**BIHAR STATE POLLUTION CONTROL BOARD**

Parivesh Bhawan, Patliputra Industrial Area, P.O.-Sadakat Ashram, Patna-800010

EPABX-0612-2261250/2262265, Fax-0612-2261050

Ref. No. 502

Patna, dated 17.4.25

From,

Neeraj Narayan, IFS,
Member Secretary.

To,

M/s Ripuraj Agro Pvt. Ltd.,
Vill-Amodevi, Anchal-Ramgarhwa,
Dist-East Champaran-845305.**Sub.: Disposal of fly ash and other environmental issues.**Ref:- Order of the Hon'ble NGT in M.A. No. 139/2024 in O.A. No.322/2022,
dated-13.12.2024.

Sir,

With reference to the subject noted above it is to inform that in compliance with the order the Hon'ble NGT dated-13.12.2024 in M.A. No. 139/2024 in O.A. No. 322/2022, officials of Bihar State Pollution Control Board inspected your units on 09.04.2025. Based on the observations, you are directed to comply with the followings:-

- a. The unit shall install flow meter at the inlet and outlet of the ETP.
- b. The unit shall collect boiler ash from the open places in the Bagicha (Mango orchard) outside the premises and ensure its disposal in its own land and for land filling followed by soil compacting within 10 days.
- c. The unit shall not provide the boiler ash to any outside person till, it has scope of land filling in its own land being developed for warehouse having boundary wall. The boiler ash may only be provided to outsider on their request for land filling or its use as manure once there is no scope of land filling in the premises of project proponent.

The unit shall provide the compliance report to the Board within 15 days.

Yours faithfully


(Neeraj Narayan)
Member Secretary